

NATIONAL COMPANY LAW TRIBUNAL
SINGLE BENCH
CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD AT 10.30 AM ON 05.07.2018

PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER - JUDICIAL

APPLICATION NUMBER : MA/8/IB/2018
PETITION NUMBER : CP/39/ (IB)/2018
NAME OF THE PETITIONER(S) : VASUDEVAN (IRP)
NAME OF THE RESPONDENT(S) : TIFFINS BARYTES ASBESTOS & PAINTS LTD
UNDER SECTION : 7 R ULE 4

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
REPRESENTATION BY WHOM			
1	GAUTHAM VENIKATESH	Counsel for R3, R4 & R5	V. Gautham
2)	Seema Kumari Chohan for K. Moorthy	counsel for Applicant (RP)	[Signature]
3)	K. VASUDEVAN	RP	[Signature]
4)	P. Manojaram	Counsel for 6th Respondent	P. Manojaram 5/7/18

ORDER

Counsels for both the parties are present. It has been submitted by the Counsel for R3 to R5 that in order to make compliance with the order dated 02.07.2018, he has handed over the documents of the Guest House Plant in original to the RP. The RP has taken the possession of the original documents against the receipt.

In relation to the Office building, it has been submitted that the title deeds of the property are with the Indian Overseas Bank, as the property has been given as collateral security for the facility availed by the Company from the Bank.

In relation to the Factory land at Bellary, the documents have already been handed over to the RP. However, the documents pertaining to the factory land has not been found and it has been submitted that if the Respondents will be in a position to locate the same, then the same will be furnished to the RP.

The RP has submitted that he requires the details of the vehicles and the machinery. Therefore, the R3 to R5 are directed to provide the documents relating to the factory land, vehicles and the machinery. With regard to other items/documents that are required by the RP, the Respondents are directed to file an affidavit as per the order dated 02.07.2018. Put up on **18.07.2018 at 10.30 A.M.**

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(CH. MOHD SHARIEF TARIQ)
MEMBER (JUDICIAL)